

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Subject:- Difficulties expressed regarding listing of cases.

Order

No:- 145 of 2021/RC

Dated:- 23.03.2021

In supersession of earlier notification No. 1660 dated 13.03.2020 of the High Court on the subject, it is hereby ordered that from April 5, 2021 onwards, the cases in the cause list shall be reflected in the following manner:

- i) First, fresh applications/cases;
- ii) Second, before notice cases for Admissions/Orders/Disposal in the ascending order (year-wise);
- iii) Third, after notice cases for Admissions/Orders/Disposal in the ascending order (year-wise); and
- iv) Fourth, final hearing matters in the ascending order (year-wise).

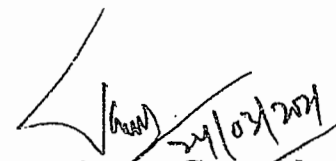
Sd/
(Pankaj Mithal)
Chief Justice

No: 5504-22/RC/RS
RG

Dated: 23.03.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
7. I/C NIC, Jammu, for uploading the same on the official website of the High Court.
8. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.


Registrar General